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Central Administrative Tribunal
Principal Bench

O.A. No. 837 of 1998

New Delhi, dated this the 24 December, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri R.N.S. Tyagi,
A.A.O. A/c No. 8298602,
DCDA (Zonal Office P.D. Tigris Road,
Delhi Cantt.
R/o 443, Topkhana,
Meerut Cantt.Applicant

(By Advocate: Shri V.P.S. Tyagi)

Versus

1. Union of India through
Secretary, Ministry of Defence,
New Delhi.
2. Controller General of Defence,
Accounts, West Block V,
R.K. Puram, New Delhi.
3. Controller of Defence Accounts (PD),
Meerut Cantt. U.P.
4. DCDA (ZO), PD,
Tigris Road,
Delhi Cantt. Respondents

(By Advocate: Shri S.M. Arif)

O R D E R

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns respondents' orders dated 23.7.96 (Ann. A-5) and seeks a direction to respondents to post him to his home station, Meerut.

2. Heard both sides.

3. It is not denied that applicant has not complied with the impugned order dated 23.7.96 and has been absenting himself from duty since 1.8.96 in respect of which departmental proceedings have separately been initiated against him. Meanwhile

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applicant has also been representing for his transfer to Meerut, and in one such representation dated 26.7.96 has urged that if applicant's difficulties cannot be solved by respondents, that representation dated 26.7.96 be treated as a notice for voluntary retirement from the post of A.A.O. No materials have been shown to me by respondents disposing of the aforesaid representation.

5. The O.A. is, therefore, disposed of with a direction to respondents to dispose of applicant's aforesaid representation dated 26.7.96 in accordance with rules and instructions by a speaking order under intimation to applicant within three months from the date of receipt of a copy of this order. No costs.

hjk
(S.R. ADIGE)

Vice Chairman (A)

/Gk/